

their services in the army and selected for Emergency Commission and posted at out-stations including the frontiers in contravention of the declared Government policy not to dislodge families of armed personnel;

(b) if so, how many families have been served with such notices:

(c) how many have already been evicted since the allottee went out on selection for Emergency Commission;

(d) the period of notice already allowed; and

(e) whether any representations against such evictions are pending?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) According to the existing policy of Government, a Government servant who is selected for an Emergency Commission can be allowed to retain General Pool accommodation during the period of training and thereafter for a further period of two months if he is posted to a 'non-concessional area'. If he is posted to a 'concessional area', his family is permitted to retain the civil accommodation or to occupy suitable alternative accommodation until he is re-posted to a family station or until he avails of the concession that may be given by the Ministry of Defence to move his family to a selected place of residence at another station, subject to normal rules applicable to regular service officers/personnel. There has been no case of contravention of this policy.

(b) Does not arise.

(c) to (e). No families have so far been evicted. However, in one case of an officer, who was selected for Emergency Commission, and posted to a 'non-concessional area', a notice to show cause why eviction should not be done has been served as the officer did not vacate the accommodation at the end of the concessional period permissible in his case.

**निर्माण, आवास तथा नगरीय विकास मंत्रालय के कर्मचारियों द्वारा प्रदर्शन**

4879. श्री श्रींकार लाल बरवा: क्या निर्माण, आवास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 14 अप्रैल, 1966 को उनके मन्त्रालय के 1000 से अधिक कर्मचारियों ने प्रदर्शन किया था ;

(ख) यदि हाँ, तो उनकी मांगों का ज्योरा क्या है ; और

(ग) उनकी मांगों पर सरकार ने क्या निर्णय किया है ?

**निर्माण, आवास तथा नगरीय विकास मंत्री (श्री मेहर चन्द खन्ना) :** (क) जी हाँ, लेकिन संख्या का पता नहीं ।

(ख) यह अभिवेदित किया गया था कि इस मन्त्रालय के कार्यालय जापन संख्या 24/15/65-ए डी एम 1 दिनांक 5 अप्रैल 1966 के अनुसार सहायकों/उच्च श्रेणी-लिपिकों का 1 अप्रैल, 1966 से परावर्तन, गृह मन्त्रालय के कार्यालय जापन संख्या एफ० 3(27)/65-सी एस II, दिनांक 25 फरवरी, 1966 में दिये गये आदेशों के विरुद्ध था ।

(ग) परिवर्तित सहायकों में से दो तथा परावर्तित उच्च श्रेणी लिपिकों में से तीन को क्रमशः सहायकों तथा उच्च श्रेणी लिपिकों के रूप में पदोन्नत किया जा चुका है । गृह मन्त्रालय से कहा गया है कि बहू शेष परिवर्तित व्यक्तियों के लिए सहायकों/उच्च श्रेणी लिपिकों के उचित रिक्त स्थानों का पता चलाएँ ।

#### **Reservoir on Cheyyer River**

4880. **Shri Eswara Reddy:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the project reports of Pulivendala channel and reservoir on

river Cheyyer in Cuddapah district of Andhra Pradesh was submitted by the State Government;

(b) if so, the action taken thereon;

(c) whether it is a fact that foundation stones were laid for both the projects as early as in 1961-62, and no work has been done since then on the projects; and

(d) if so, the reasons for the delay in their execution?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):**

(a) No.

(b) Does not arise.

(c) Yes.

(d) These two schemes were included in the list of additional new irrigation schemes on which a view had yet to be taken by the Planning Commission, regarding their inclusion in the Third Plan.

#### **Street Lights in Government Colonies**

**4881. Shri Himmatsinhji:  
Shri Yashpal Singh:  
Shri Sudhansu Das:  
Shri B. K. Das:  
Shri S. C. Samanta:  
Shri N. R. Laskar:**

Will the Minister of **Works, Housing and Urban Development** be pleased to state:

(a) whether street lights have not been provided in certain Government Colonies occupied by Government servants;

(b) if so, the names of these Colonies;

(c) the reasons therefor;

(d) for how long the street lights have not been provided in these localities; and

(e) when Government propose to provide street lighting in these areas?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** It is presumed that information has been sought for in regard to Government colonies in Delhi only. If so, the answer is as follows:—

(a) Yes.

(b) and (d)—

(i) Shahjahan Road—Since October 1963.

(ii) Part of Pandra Road—since 1954.

(iii) Punchkuin Road (type I quarters)— since December 1964.

(iv) Multi-storeyed flats in R. K. Puram—Since September 1965.

(v) Part of Neighbourhood II and Neighbourhoods IV, V and VII of R. K. Puram— Since September, 1965.

(c) Provision and maintenance of street lights is the responsibility of the local bodies. Except in part of Pandara Road, street lights have been provided by Government in the other colonies but these have not yet been taken over and energised by the local bodies.

Of the colonies, Shahjahan Road, Pandra Road (part) and the multi-storeyed flats in R. K. Puram fall in the area of the New Delhi Municipal Committee who have not agreed to energise the street lights and maintain them as the roads are not 'public streets' within the meaning of the Punjab Municipal Act.

Sanction for the provision of street lights on Pandra Road (part) has been given by Government but the work has not been executed as the New Delhi Municipal Committee are not agreeable to taking over the street lights for maintenance, etc.

The other two colonies are within the jurisdiction of the Delhi Municipal Corporation. The street lights provided by Government will be energised